OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH ALLAHABAD

DATED : ALLAHABAD THIS 2nd DAY OF JANUARY, 1996

QUERUM: Hon.Mr. T. L. Verma, Member-J, Hon.Mr. D. S. Baweja, Member-A.

O. A. No. 387 of 1995. Union of India through General Manager,

Central Rail ay,

Bomhay V.T. and D.R.M.C.Rly,

Jhansi.Applicants.

(By Advocate Sri G. P. Agarval)

Versus

- 1. Tula Ram aged about 33 years, s/o. Sri Munna r/o. village & Post Aktara, Distt.Hamirpur.
- Prescribed Authority, under Payment of Wages Act, 1936,
 at Jhansi

.....Respondents

(BY Advocate Shri

ORDER

(By Hon.Mr. T. L. Verma, Member-J)

This application has been filed for setting aside order dated 20.7.1994 passed in P.W.Case No.134 of 1990 (Tula Ram Vs. UOI8 others) passed by Prescribed Authority, under the Payment of Wages Act, 1936. The respondent Tula Ram was working as Parcel Porter with the Central Railway Mathura Junction, filed O.A.No.160 of 1989 challenging the order dated 30.12.1980 terminating his services. The said O.A. was allowed by order dated 23.5.1990 and the

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applicants
respondents
within one month from the date of receipt of copy of the
order. Payment of back wages from the date of termination
to the date of reinstatement was denied. After the
aforesaid order was passed, the respondents filed P.W.
Case No. 135 of 1990 before the Prescribed Authority/
Assistant Labour Commissioner, Jhansi, for payment of
Wages for the period 1.1.1986 to 30.9.1986. The
Prescribed Authority has allowed the claim and directed
the Railways to make payment of vages for the period of
1.1.1986 to 30.9.1986 togetherwith compensation at
Rs. 3070/- and cost at Rs. 150/-. This application has
been filed for quashing the aforesaid order on the
ground that the same is without jurisdiction.

After the Administrative Tribunals Act, 1985 2. came into force with effect from 1.11.1985, the aprlications challenging the awards allowed by the Prescribed Authority under Section 15 of the Payment of Wages Act 1935 were being challenged before the Central Administrative Tribunals. The Supreme Court, has, however, in a recent decision in K. P. Gupta vs. Controller of Printing & Stationary, reported in Judgments Today 1995 (7) S.C. Page 522 has held that the jurisdiction of the District Judge to hear appeals against the award of the Prescribed Authority has not been excluded by Section 28 of the Administrative Tribunals Act. In other words, position as was obtaining before the Administrative Tribunals Act came into force has been restored by the Supreme Court in regard with appeals under Section 17 of the Payment of Wages Act. This by implication excluded the

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jurisdiction of the Tribunal to entertain an application under section 19 of the Administrative Tribunals

Act against awards given by the Prescribed Authority.

The learned counsel for the applicant has 3. vehementally argued that the Payment of Wages Authority had no jurisdiction to sit over the decision of the Central Administrative Tribunal and pass the impuoned award. Since there was absolute lack of jurisdiction in the Prescribed Authority, the same is liable to be challenged before this Tribunal only under Article 226 of the Constitution of India. The Supreme Court in Sampat Kumar Vs. Union of India & others, reported in AIR 1987(SC) Page 386 has held that from the date on which the Administrative Tribunals have been constituted, jurisdiction of High Courts in entertaining the writ in service matters of Central Government employees has came to an end. It has further been held in the said case that the Tribunals are substitute for the High Court. So long the aforesaid principle of law is not reversed by the Constitution Bench Central Administrative Tribunals can entertain applications in service matter under Article 226 of the Constitution of India. The learned counsel for the applicant submits that in view of the fact that Prescribed Authority has passed the impugned order without jurisdiction, it would be only appropriate for this tribunal to admit this application in exercise of power under Article 226 of the Constitution of India.

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4. We are unable to persuade ourselves to accept the above contention of the learned counsel for the applicant for the reason that the District Judge, while exercising the appellate pover is competent to

examine whether the Prescribed Authority's order was without jurisdiction or not ? The ambit of the power of the appellate authority is much larger than that of the judicial review inasmuch as the appellate authority can enter into the question of fact, assess the evidences afresh and arrive at a different conclusion, After the appellate authority's order under Section 17 of the Payment of Wages Act, another opportunity of challinging the order is available to either of the parties who feels aggrieved to move the tribunal under Section 19 of the Act. If the tribunals start entertainino application directly under Article 226 of the Constitution, without the alternative remedy under Section 17 of the Payment of Wages Act being exhausted legal remedy available at two stages shall be Alakicka to one only. This, in our opinion, will not be just and fair. For this reason, we find that the applicant should first be directed to exhaust the alternative remedy as to provided under Section 17 of the Payment of Wages Act before coming to this Tribunal under Section 19 of the Administrative Tribunals Act, 1985.

5. For the reasons stated above, we dismiss this application at the admission stage itself as being pre-mature.

Member-A Member-Ju

Pandey/-